

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 5028  
TO BE ANSWERED ON 31<sup>ST</sup> MARCH, 2023**

**UKRAINE RETURNED MEDICAL STUDENTS**

**†5028. SHRI SUKHBIR SINGH JAUNAPURIA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has formulated any scheme for admission of the medical students returned from Russia and Ukraine to the medical colleges of India and if so, the details thereof;
- (b) whether any meetings with the Government and private colleges have been convened for the said purpose and if so, the details thereof;
- (c) whether the Government has held any talks with the other countries for facilitating admission to said students to their medical colleges and if so, the details thereof;
- (d) whether the Government proposes to amend the existing law for facilitating admissions to all such students in medical colleges in the country and if so, the details thereof; and
- (e) whether the Government has convened any meeting with National Medical Commission (NMC) in this regard and if so, the decision taken thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR BHARATI PRAVIN PAWAR)**

(a) to (e): Foreign Medical Students/Graduates are either covered under “Screening Test Regulations, 2002” or “Foreign Medical Graduate Licentiate Regulations, 2021”. There are no such provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges. No permission has been given by the NMC to transfer or accommodate any foreign medical students in any Indian medical institute/university.

The National Medical Commission (NMC) has devised a scheme under which Indian students who were in the last year of their undergraduate medicine course (due to COVID-19, Russia-Ukraine conflict etc had to leave their foreign medical institute) and have subsequently completed their studies as also have been granted certificate of completion of course/degree by the respective institute, on or before 30th June, 2022, are permitted to appear in Foreign Medical

Graduate Examination. Thereafter, upon qualifying the FMG examination, such foreign medical graduates are required to undergo Compulsory Rotating Medical Internship (CRMI) for a period of two years to make up for the clinical training which could not be physically attended by them during the undergraduate medicine course in the foreign institute as also to familiarize them with practice of medicine under Indian conditions. Foreign medical graduates get registration only after completing the CRMI of two years.

As per information received from MEA, the Indian Embassy in Kyiv has communicated with all the concerned Universities in Ukraine for providing transcript and other documents in a smooth manner to the students. The details are available on the website of Embassy to assist students to address any related issues.

The NMC has issued Public Notices conveying its No-objection to the Academic Mobility Program offered by Ukraine i.e. temporary relocation (for the period of conflict) to other universities applicable in either of 29 countries as mentioned in the Public Notice. As informed by MEA, a total of 3,964 Indian medical students have got admissions under Academic Transfer Programme i.e. permanent shifting to a new medical college in the same country or a different country altogether. Further, around 170 students have enrolled themselves under Academic Mobility Program.

\*\*\*\*\*